

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**M/s. GUGNANI LEASING & HIRE PURCHASE PRIVATE LIMITED.**

| RELEVANT PARTICULARS |   |  |
|----------------------|---|--|
| 1.                   | Name of corporate debtor  | <b>M/s.Gugnani Leasing &amp; Hire Purchase Private Limited.</b>  |
| 2.                   | Date of incorporation of corporate debtor   | 06.06.1997   |
| 3.                   | Authority under which corporate debtor is incorporated / registered   | Registrar of Companies Chennai   |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | CIN: U65921TN1997PTC089841   |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor  | No. 6/13, Park Avenue,<br>North Avenue, Kesavaperumalpuram,<br>Off Greenways Road, Chennai – 600 028.                            |
| 6.                   | Insolvency commencement date in respect of corporate debtor   | Order pronounced on 27.06.2025<br>(Order Intimated to IRP on 01.07.2025)   |
| 7.                   | Estimated date of closure of insolvency resolution process  | 28.12.2025   |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | P Balasubramanian<br>Regn.No.IBBI/PA-001/IP-P-02867/2024-2025/14404. AFA Valid till 31.12.2025                                   |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board   | 85/3, Sukkaliyur, Karuppampalayam Village,<br>Karur – 639003.<br>Email : karurbalaw@gmail.com                                    |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional   | Door No.3&4, 157E Ground Floor, Mahathma Gandhi Road, Bharathi Nagar, Karur – 639 002.<br>Email: cirp.gugnani@gmail.com          |
| 11.                  | Last date for submission of claims  | 15.07.2025   |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable   |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable   |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | a) Web link:<br><a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a><br>b) Not Applicable |

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s.Gugani Leasing & Hire Purchase Private Limited on 27.06.2025.



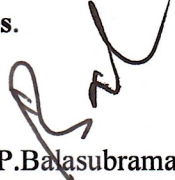
The creditors of M/s.Gugnani Leasing & Hire Purchase Private Limited are hereby called upon to submit their claims with proof on or before 15.07.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date : 04.07.2025

Place : Karur

  
P.Balasubramanian  
Interim Resolution Professional for  
M/s.Gugnani Leasing & Hire Purchase Private Ltd.,  
Regn.No.IBBI/IPA-001/IP-P-02867/2024-2025/14404  
AFA Vaild till 31.12.2025

